

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.437/2000 in OA No.2/2000

New Delhi, this 30th day of January, 2001

Hon'ble Shri Kuldip Singh, Member(J)
Hon'ble Shri M.P. Singh, Member(A)

Ram Pratap Meena
632, Phase II, Tihar Complex
New Delhi-110 064 .. Applicant

(By Shri S.C.Luthra, Advocate)

versus

Government of NCT of Delhi, through

1. Principal Secretary(home)
5, Sham Nath Marg, Delhi-54

2. Addl. Director General-cum-IG(Prison)
Prison Hqrs., Tihar
New Delhi-110 064 .. Respondents

Shri M.P. Singh ORDER(in circulation)

Review application is filed on behalf of the applicant for review of the order dated 9.11.2000 by which OA No.2/2000 was dismissed for the reasons mentioned therin. Review is sought on the ground that the important grounds and supporting averments made by the counsel for the applicant have not been discussed and taken care of. We do not agree.

2. We have carefully gone through the averments made in the RA. All the points raised by the review applicant have already been discussed in detail and taken care of in paras 4 to 6 of the judgement after which the OA was dismissed. Therefore, we do not find any error on the face of record as alleged that would warrant a review of the judgement. Therefore, the RA deserves to be dismissed for this reason alone. The next contention that the applicant has been enlarged on bail



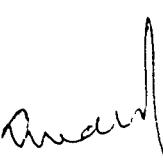
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provisionally for a month on 5.12.2000 also is not going to make any difference at this stage as this was not the position at the time of disposal of the OA.

3. It would be further relevant to mention here that the scope of review is very limited. The Tribunal has no inherent power to review its judgement. It can do so only when the RA comes within the four corners of Section 22(3)(f) of Administrative Tribunals Act, 1985 read with Order 47, Rule 1 of CPC which inter alia provides for review (i) if there is discovery of new and important matter or evidence which, after exercise of due diligence was not within the knowledge of the applicant, or could not be produced by him at the time when the order was made, or (ii) on account of some mistake or error apparent on the face of the record or (iii) for any other sufficient reason. We find no such ingredients is available in the present RA. In view of this position, the RA is rejected. No costs.



(M.P. Singh)
Member(A)



Kuldip Singh
Member(J)

/gtv/